

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

ALLAHABAD.

...

Original Application No. 885 of 2003.

this the 5th day of September 2003.

HON'BLE MR. A.K. BHATNAGAR, MEMBER (J)

Sumit Kumar Trivedi, S/o late Sri Ram Aasheesh Tiwari, R/o  
Village & post Koosi (Dildar Nagar) District Ghazipur.

Applicant.

By Advocate : S/Sri Mohd. A. Khan & A.A. Khan

versus.

1. Union of India through Secretary, Ministry of Communications and, Department of Posts, New Delhi.
2. CPMG, Allahabad Division, Allahabad.
3. Post Master General, GPO, Allahabad.
4. Supdt. of Postal Department, Ghazipur.
5. Asstt. Supdt. of Post Office, Zamaniya, Ghazipur.

Respondents.

By Advocate : Sri R.C. Joshi.

O R D E R

This O.A. has been filed by the applicant under Section 19 of the A.T. Act, 1985, with the prayer to direct the respondents to decide the representation of the applicant dated 20.12.2002.

2. The case of the applicant, in brief, is that father of the applicant died on 10.10.2002, who was working as EDA/MC at Koosi (Dildar Nagar), Ghazipur. The applicant moved an application/representation dated 20.12.2002 for his appointment on compassionate grounds. In response thereto, the respondents issued a letter dated 9.2.2003, which is Annexure A-4 to the O.A. for submitting 8th class certificate alongwith income certificate from the Tehsildar concerned. The grievance of the applicant is that no action has been taken by the respondents on the said representation.

*AM*

3. The learned counsel for the respondents has prayed some time for filing Counter, which is not considered necessary at this stage as this O.A. is being disposed of at admission stage itself.

4. After hearing the learned counsel for the parties, I consider it appropriate to direct the respondents to decide the pending representation of the applicant dated 20.12.2002 in a time bound manner.

5. Accordingly, O.A. is finally disposed of at admission stage itself with a direction to the respondent no.3 to decide the pending representation of the applicant dated 20.12.2002 within a period of three months from the date of communication of this order, by a reasoned and speaking order. NO costs.



MEMBER (J)

GIRISH /-